

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3698

ANSWERED ON:18.12.2006

MINIMUM WAGES

Renge Patil Shri Tukaram Ganpatrao;Yadav Shri M. Anjan Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the payment of minimum wages as per the Government Rules is not being made due to negligence of labour inspectors;
- (b) if so, the reaction of the Government thereto; and
- (c) the norms laid down for payment of minimum wages and also the prescribed procedure for compliance thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

(a) to (c): Under the Minimum Wages Act, 1948, the regular inspections so as to ensure payment of minimum wages to the workers engaged in scheduled employments in the Central Sphere are undertaken by the officers of the chief Labour Commissioner (Central), while at the State level, the responsibility of enforcement lies with the respective State Enforcement Machinery. Whenever any irregularity is detected by the inspectors i.e., any case of non-payment or less payment of wages to workers, the employer is advised to make payment of short-fall of wages. In case of non-adherence of the advice, recourse to legal and penal actions against the defaulting employers is undertaken.